

processing, 6.7 per cent to Information Technology, 6.1 per cent to renewable energy, 5.7 per cent to electronic system and designs, 4.7 per cent to automobiles and 4.4 per cent to textiles and garment sectors.

(d) The Government has taken a number of steps to improve case of doing business. An online single window in the form of the eBiz Mission Mode Project under the National eGovernance Plan has been launched. It aims to create a business and investor friendly ecosystem in India by making all business and investment related regulatory services across Central, State and local governments available on a single portal. Process of applying for Industrial License & Industrial Entrepreneur Memorandum made online on 24X7 basis through eBiz Portal. Validity of Industrial License has been extended from two years to three years. Major components of Defence products' list have been excluded from industrial licensing. Dual use items having military as well as civilian applications have been deregulated. 12 Services has been identified to be integrated with eBiz platform on priority. The process of registration with Employees Provident Fund Organization and Employees State Insurance Corporation has been made online. A Unified labour web portal has been developed to facilitate filing of a single annual online return. Ministry of Labour and Employment has also launched a random Labour Inspection Scheme to bring in more transparency and accountability.

Diversion of land allocated to SEZs

2672. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

SHRI ALOK TIWARI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether objective of Special Economic Zones (SEZs) was employment generation, investment, export and economic growth, if so, the details thereof;

(b) whether as per the recent report of Comptroller and Auditor General (CAG), large tract of land allocated to SEZs have either been diverted or sold on profitable price;

(c) if so, the State-wise details thereof and the reasons therefor; and

(d) the details of action proposed against the diversion and selling of land allocated to SEZs in response to report of CAG?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND

INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The principal objectives behind creating Special Economic Zones (SEZs) in the country include:

- (i) generation of additional economic activity;
- (ii) promotion of exports of goods and services;
- (iii) promotion of investment from domestic and foreign sources;
- (iv) creation of employment opportunities;
- (v) development of infrastructure facilities.

Export from SEZs, employment generated and investments made in SEZs during the last three years are as under:

Financial Year(s)	Exports (₹ in crore)	Employment*	Investment* (₹ in crore)
2011-2012	3,64,478	8,44,916	2,01,875
2012-2013	4,76,159	10,74,904	2,36,717
2013-2014	4,94,077	12,83,309	2,96,663

* Calculated on cumulative basis.

(b) to (d) As per entry no. 18 of the State List in the 7th schedule of the Constitution of India, land is a State subject. Land for SEZs is provided by the concerned State Governments. The Board of Approval (BoA) on SEZs only considers those proposals which have been duly recommended by the State Governments. Since land is a State subject, State Government are free to frame any law/rule on the subject. In order to prevent any possible misuse of de-notified parcels of land by the developers, Department of Commerce has issued guidelines on 13.09.2013 which are as under:

- (i) All such proposals must have an unambiguous 'No Objection Certificate' from State Government concerned.
- (ii) State Governments may also ensure that such de-notified parcels would be utilized towards creation of infrastructure which would sub-serve the objective of the SEZ as originally envisaged.
- (iii) Such land parcels after de-notification will conform to land use guidelines/master plans of the respective State Governments.

Board of Approval considers request of Developers for de-notification of SEZs as per the provisions of SEZ Act and Rules. Before de-notification of any SEZ, clearance

from the State Government is always sought. De-notification of SEZs are approved by BoA subject to refund of concessions/benefits availed by the Developer as per the relevant provisions of law.

Liberalizing norms for SEZs

2673. SHRI AVINASH RAI KHANNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has a proposal to further liberalize the norms for Special Economic Zones with an aim to catalyse the manufacturing sector;

(b) if so, the details thereof;

(c) whether Government proposes to make dual use of SEZ land to help developers as well as manufacturing sector; and

(d) if so, the details thereof and to what extent dual use norms for SEZ land will help exporters?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) Ongoing review and reform, as necessary, of Government policy and procedure is inherent to Public Policy. The Government, on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the Special Economic Zones (SEZs) Scheme, periodically reviews the policy and operational framework of SEZs and is presently engaged in inter-ministerial consultations for finalization of a proposal to make dual utilization of facilities in Non-Processing Area of SEZs by both SEZ as well as DTA entities.

Increase in sales and profit of rubber industry

2674. SHRI K.N. BALAGOPAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the rubber industry, especially tyre industry has increased sales and profit in the last five years; and

(b) if so, the details thereof for the last five years with details of annual production, sales, export and profit?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. As per